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O.A. No. 919/10

ORDER DATED **10<sup>th</sup>** JANUARY, 2011

**D.K. Pradhan.....**.....Applicant  
V/s.  
**Union of India & Others .....**.....Respondents

**Coram:**

**HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER**  
**&**  
**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**

Heard Sri D.K. Mohanty, Ld. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

- "(a) To direct the Respondents to grant him the regular scale of pay which is attached to the post of Technician.
- (b) And be pleased to pass any other order/orders as deemed fit and proper."

3. The facts of the case, as revealed from the O.A. are that the applicant, while working as skilled worker (Technician) in Door Darshan Kendra in various L.P.T.V. Centers since 17.01.1995 on casual basis under the Respondent-Department had represented to the Superintendent Engineer, Door Darshan Kendra, Bhubaneswar (Respondent No.3) requesting therein to confer his regular scale of pay attached to the post of

Technician at par with his counterparts instead of casual basis vide Annexures-A/4 & A/6 dated 29.01.08 and 12.10.2009 respectively. The grievance of the applicant is that though he acquired the provisional National Trade Certificate in the trade of Electrical issued by the State Council for vocational Training (Annexure-A/1) and the Trade Certificate of TV Radio Technical Trade Test issued by the Principal Regional Training Institute (Annexure-A/2) eligible for regular Technician at the time of his appointment, he was given appointment on casual basis, while other candidates who were similarly placed at par with the applicant, were given appointment on regular basis. He has not so far been granted the similar benefits notwithstanding his representations vide Annexures-A/4 & A/6 dated 29.01.08 and 12.10.2009, respectively made to Respondents. Hence, the applicant has moved this Tribunal with the present Original Application with prayer as referred to above.

4. We have heard the Ld. Counsel for the parties on the question of admission. During the course of hearing, Ld. Counsel submitted that, a direction may be issued to Respondent No. 3 to consider and dispose of the pending representations with a speaking order within a period of two months with intimation to the applicant.

5. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case Respondent No.3 is directed to consider and dispose of the pending representations vide Annexures A/4 & A/6 as per law within a period of two months from the date of receipt of copy of this order, under intimation to the applicant.

6. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

7. Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

8. Sri D.K. Mohanty, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisite by tomorrow.

  
JUDL. MEMBER

  
ADMN MEMBER